

आयकर अपीलीय अधिकरण, चण्डीगढ़ न्यायपीठ "ए", चण्डीगढ़
IN THE INCOME TAX APPELLATE TRIBUNAL, CHANDIGARH BENCH "A", CHANDIGARH

HEARING THROUGH: HYBRID MODE

श्री विक्रम सिंह यादव, लेखा सदस्य एवं श्री परेश म. जोशी, न्यायिक सदस्य
BEFORE: SHRI. VIKRAM SINGH YADAV, AM & SHRI. PARESH M. JOSHI, JM

आयकर अपील सं. / ITA NO. 147/Chd/2023
निर्धारण वर्ष / Assessment Year : 2018-19

Jagjit Kaur Chawla, C/o Parikshit Aggarwal, C.A H.No. 3035, Sector 27D, Chandigarh	बनाम	The ITO Circle 6(1) Chandigarh
स्थायी लेखा सं. / PAN NO: ACJPC2658R		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

निर्धारिती की ओर से/Assessee by : Ms. Shruti Khandelwal, Advocate for
Shri Parikshit Aggarwal, C.A
राजस्व की ओर से/ Revenue by : Smt. Amanpreet Kaur, Sr. DR
सुनवाई की तारीख/Date of Hearing : 30/05/2024
उद्घोषणा की तारीख/Date of Pronouncement : 03/06/2024

आदेश/Order

PER PARESH M. JOSHI, J.M. :

This is an appeal filed by the Assessee against order of the Ld.CIT(A) /NFAC, Delhi dated 27.01.2023 pertaining to Assessment Year 2018-19.

2. During the course of hearing the Ld. Counsel for the Assessee moved an application to withdraw the appeal, the contents of the said application are enumerated as under:

Subject: Prayer for grant of permission to withdraw appeal in ITA No.147/Chandi/2023 in the case of Jagjit Kaur Chawla, PAN-ACJPC2658R for AY 2018-2019.

*" Kindly refer to the matter cited as subject above. The appellant above cited filed appeal before the Hon'ble Bench on 30.05.2024 against the order passed u/s 250(6) by the Worthy CIT(A), NFAC. We have been instructed the appellant to state that **she is not interested in continuing this appeal** and she prays for grant of permission to withdraw this appeal. The said permission may please be granted. We shall be highly obliged."*

3. The Ld. DR did not object to the contentions made by the assessee in the above mentioned application for withdrawal.

4. We have heard both parties and perused the material available on the record. We find that the assessee has requested the present tribunal by making an application to withdraw the appeal for which the Ld. Counsel has made his submissions. After considering the request so made by the Assessee and hearing the Ld. DR the present appeal is dismissed as withdrawn.

5. In the result, appeal of the Assessee is dismissed as withdrawn.

Order pronounced in the open Court on 03/06/2024.

Sd-

विक्रम सिंह यादव
(VIKRAM SINGH YADAV)
लेखा सदस्य/ ACCOUNTANT MEMBER

AG

Sd/-

परेश म. जोशी
(PARESH M. JOSHI)
न्यायिक सदस्य / JUDICIAL MEMBER

आदेश की प्रतिलिपि अग्रेषित/ Copy of the order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकर आयुक्त/ CIT
4. विभागीय प्रतिनिधि, आयकर अपीलीय आधिकरण, चण्डीगढ़/ DR, ITAT, CHANDIGARH
5. गार्ड फाईल/ Guard File

आदेशानुसार/ By order,
सहायक पंजीकार/ Assistant Registrar